

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No.104

IN THE MATTER OF:

MRG Infrabuild LLP

Vs.

Murliwala Realcon Pvt. Ltd.

Under Section: 7 IBC 2016

CP(IB) No.180/Chd/Hry/2021

..Petitioners/Financial Creditors

..Respondent/Corporate Debtor

Order delivered on 24.01.2024

CORAM:

**DR. PSN PRASAD,
HON'BLE MEMBER (J)**

**SHRI UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)**

PRESENT:

For the Petitioner/Financial Creditor : Mr. Nahush Jain, Mr. Manav Bajaj and Mr. Gitesh Chopra, Advocates
For the Respondent/Corporate Debtor : Mr. Sonal Anand and Mr. Reshabh Bajaj, Advocates

ORDER

Heard t he arguments advanced by the counsel for the respondent-corporate debtor. For rebuttal by the petitioner-Financial Creditor, with the consent of the learned counsel for both the parties, let the matter be posted to 25.01.2024.

**Sd/-
(DR. PSN PRASAD)
HON'BLE MEMBER (J)**

**Sd/-
(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)**